

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3488 of 2021

Rajendra Chouhan **Petitioner**
Versus
The State of Jharkhand **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing

For the Petitioner : Mr. Pratiush Lala, Advocate
For the State : Mr. Rajneesh Vardhan, A.P.P.

02/13.04.2021 Heard Mr. Pratiush Lala, learned counsel for the petitioner and Mr. Rajneesh Vardhan, learned A.P.P. for the State.

The petitioner is an accused in connection with Madhuban P.S. Case No. 95/2020.

Some laborers were going in a Bolero vehicle when they were shot at by some unknown miscreants near DVC *more*. One laborer and the driver had received gunshot injury.

The petitioner is not named in the First Information Report and seems to have been implicated on the confession of Deepak Chouhan. No Test Identification Parade had been held. The petitioner does not have any criminal antecedent as stated in this application. He is in custody since 19.12.2020.

Regard being had to the above, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned J.M. 1st Class, Dhanbad in connection with Madhuban P.S. Case No. 95/2020.

(R. Mukhopadhyay, J.)